

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TAKUMA ENERGY INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Takuma Energy India Private Limited
2.	Date of incorporation of Corporate Debtor	13/10/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune, under the Companies Act, 2013
4.	Corporate Identity No./Limited Liability Identification No. of the Corporate Debtor	U36991PN2014PTC152776
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Office C3-32 S No. 208/206 Solitaire Business Hub Wakad, Pune, Maharashtra, India, 411007
6.	Insolvency commencement date in respect of corporate debtor	21.03.2024 (Order received on 26.03.2024)
7.	Estimated date of closure of insolvency resolution process	17.09.2024 (from 21.03.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dipti Mundra Reg No: IBBI/IPA-001/IP-P-02845/2023-2024/14366
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add: A-109, J/1, 1st floor, Shram Siddhivinayak Premises Society, Wadala Truck Terminal, Wadala East, Mumbai City, Maharashtra ,400037 Email – ip.dipti@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office Address – 4 th Floor, Oriental Mansion Building, Madame Cama Rd, Dr Ambedkar Statue Chowk Area, Colaba, Mumbai, Maharashtra 400001 Email – takumacirp@gmail.com
11.	Last date for submission of claims	09.04.2024 (14 days from the receipt of order i.e. 26.03.2024)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of Takuma Energy India Private Limited on 21.03.2024.

The creditors of Takuma Energy India Private Limited are hereby called upon to submit their claims with proof on or before 09.04.2024 to the interim resolution professional at the email/address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA [NA].

Submission of false or misleading proofs of claim shall attract penalties



Dipti Mundra

Dipti Mundra, Interim Resolution Professional of
Takuma Energy India Private Limited (in CIRP)
Regn No.: IBBI/IPA-001/IP-P-02845/2023-2024/14366
AFA valid till 03-Dec-24

Date: 27.03.2024
Place: Pune

Reg. Add: A-109, J/1, 1st floor, Shram Siddhivinayak Premises Society,
Wadala Truck Terminal, Wadala East, Mumbai City, Maharashtra ,400037
Email – ip.dipti@gmail.com